

**CENTRAL ELECTRICITY REGULATORY COMMISSION
(RECORD OF PROCEEDINGS)**

Petition No. 97/2008

Approval of revised fixed charges after considering the impact of additional capital expenditure incurred during 2005-06, 2006-07 and 2007-08 in respect of Rihand Super Thermal Power Station Stage-II (1000 MW).

Coram: Shri Bhanu Bhushan, Member
Shri. R.Krishnamoorthy, Member
Shri S.Jayaraman, Member

Petitioner: NTPC

Respondents: Uttar Pradesh Power Corporation Ltd., Lucknow, Jaipur Vidyut Vitaran Nigam Ltd, Jaipur, Ajmer Vidyut Vitaran Nigam Ltd, Jodhpur Vidyut Vitaran Nigam Ltd, North Delhi Power Ltd, New Delhi, BSES Rajdhani Power Ltd, BSES Yamuna Power Ltd, Haryana Power Generation Corporation Ltd, Punjab State Electricity Board, Himachal Pradesh State Electricity Board, Power Development Department, Govt. of J&K, Srinagar, Chandigarh Administration, Uttranchal Power Corporation Ltd, Dehradun

Date of hearing: **25.11.2008**

The following were present

1. Shri S.N.Goel, NTPC
2. Shri S.D.Jha, NTPC
3. Shri Atul Pasrija, HPPC PKC

The application has been made for approval of the revised fixed charges for the period 2004-09, after considering the impact of additional capital expenditure incurred during 2005-06, 2006-07 and 2007-08 in respect of Rihand Super Thermal Power Station Stage-II (1000 MW), (hereinafter referred to as "the generating station") based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004 (hereinafter referred to as "the 2004 regulations").

2. The Commission heard the representatives of petitioner.
3. The petitioner was directed to submit the following information latest by 31.12.2008 with an advance copy to the respondents, along with soft copies.
 - (i) Station-wise reconciliation statements of the gross block for the financial years 2005-06, 2006-07 and 2007-08, duly audited;
 - (ii) Reasons for procurement of furniture amounting to Rs.8.37 crore against Order No. SIPAT/4658 (Sl.No.167 of Annexure VII).
 - (iii) Auditor's certificate in respect of deferred liability amounting to Rs.84.67 crore discharged and undischarged liability of Rs. 13.98 crore out of the capitalized expenditure amounting to Rs.110.06 crore for the period 2006-08;
 - (iv) Means of financing of additional capital expenditure with complete details of loan in Form-8;
 - (v) Amount of IDC included in additional capital expenditure, with supporting calculations;
 - (vi) Details of CWIP (opening, additions, adjustments, capitalization and closing etc) in the claim for additional capital expenditure.
4. The respondents may file their response, if any, on the information to be filed the petitioner, latest by 8.1.2009. Rejoinder if any, by 12.1.2009.
5. The petition will be re-listed for hearing on 15.1.2009.

Sd/-
(K.S.DHINGRA)
Chief (Legal)